

FIR No.380/2021
PS: Rajouri Garden
State vs. Anil @ Arjun
u/s 356/379 IPC

12.06.2021

Present: None for the State.
IO HC Sandesh Kumar in person.
Accused **Anil @ Arjun** S/o Ramsaroop R/o Vagabond near
Tilak Nagar Metro Station, Aged about 19 years stated to be in
CJ-5, Tihar Jail in another case.

An application has been filed by IO seeking request for releasing
accused Anil @ Arjun.

It is submitted by IO that the accused was formally arrested in
the present FIR on 03.06.2021 after obtaining permission to interrogate and
arrest the above accused from Ld. Duty MM vide order dated 03.06.2021,
on the basis of his disclosure statement obtained in FIR No.12075/2021 u/s
379/411 IPC PS Hari Nagar regarding his involvement in the present case.
However, during investigation no recovery could be effected from him,
complainant has also refused to join the TIP proceedings and there is no
evidence on record to charge sheet the above accused and thus, prayed to
release the accused.

Heard. Perused.

The TIP proceedings has been annexed, which reveals that the
complainant had given a written statement refusing to join the TIP
proceedings on the ground that she has not seen the face of the accused, as
per IO no recovery could be effected from the above accused. Since there is

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PS: Rajouri Garden
State vs. Anil @ Arjun
u/s 356/379 IPC

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no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Anil @ Arjun is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.167/2021
PS: Hari Nagar
State vs. Gurmeet Singh & Ors.

12.06.2021

Fresh charge sheet filed.

Present: Ld. APP for the State through VC.
IO PSI Vandana in person.

Put up on **18.06.2021** before the concerned Court for consideration.


(Aakanksha)
Duty MM-I/West/Delhi/12.06.2021

FIR No.194/2021
PS: Hari Nagar
State vs. Satprakash @ Mannu

12.06.2021

Fresh charge sheet filed.

Present: Ld. APP for the State through VC.
IO PSI Arpana in person.

Put up on **18.06.2021** before the concerned Court for consideration.


(Aakanksha)
Duty MM-I/West/Delhi/12.06.2021

FIR No.28564/2020
PS: Nihal Vihar
State vs. Mainuddin
u/s 379/411 IPC

12.06.2021

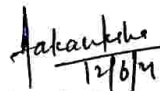
Present: Ld. APP for the State through VC.
HC Anil Kumar on behalf of IO/HC Manjeet in person.
Accused **Mainuddin** S/o Kamruddin R/o Jhuggi No.206, JP
Camp, Sector-20, Rohini, Delhi, produced through VC from Jail
no.15 (temporary), Mandoli Jail, Delhi.

Accused Mainuddin has been produced through VC.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Accused has been formally arrested on 11.06.2021 in Mandoli
Jail, after obtaining permission from Duty MM, West, THC, Delhi vide
order dated 11.06.2021, to interrogate and arrest the accused who has been
in JC in FIR No.445/2021 PS Prem Nagar. Grounds for remand are made
out as the allegations are serious in nature and investigation is continued. In
the facts and circumstances of the case, accused Mainuddin is remanded to
JC till **26.06.2021**. **Accused be produced before Ld. Duty MM**
concerned on 26.06.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

e-FIR No.442/2020

**PS: Nihal Vihar
State vs. Shahrukh**

12.06.2021

Fresh charge sheet filed.

Present: Ld. APP for the State through VC.
IO HC Anil Kumar in person.
Accused Shahrukh stated to be in JC.

Be put up before concerned Court on **26.06.2021** for
consideration.



(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.013851/2021
PS: Nihal Vihar
State vs. Vinay @ Binny
u/s 379/411 IPC

12.06.2021

Present: Ld. APP for the State through VC.
IO HC Pradeep in person.
Accused **Vinay @ Binny** S/o Bablu R/o I-887, Mangolpuri,
Delhi.

An application is moved by IO HC Pradeep requesting for interrogation and formal arrest of accused Vinay @ Binny, who is stated to be lodged in Mandoli Jail in FIR No.469/2021 u/s 379 IPC PS Tilak Nagar.

It has been submitted by IO that the accused is in JC in FIR No.469/2021 u/s 379 IPC PS Tilak Nagar, wherein he disclosed his involvement in the present case and a stolen scooty has been recovered and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Disclosure statement is annexed with the case diary. Also, DD No.77A dated 04.06.2021 is annexed herewith with the information that a stolen scooty has been recovered from the possession of the above accused which is the subject property of the present case. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Mandoli Jail.

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.
Copy of this order be given dasti to the IO.

Aakanksha
(Aakanksha) 12/6/21

Duty MM-I/West/Delhi/12.06.2021

FIR No.542/2021
PS: Nihal Vihar
State vs. Balram @ Bollu & Anr.
u/s 356/379/34 IPC

12.06.2021

Present: Ld. APP for the State through VC.
IO HC Pradeep in person.
Accused Balram @ Bollu S/o Mahender Sharma R/o I-141,
Street No.12, Shivram Park, Nangloi, Delhi & **accused Jitesh**
Aggarwal S/o Devi Sharan R/o C-14, Rishal Garden, Ranhola,
Delhi, stated to be lodged in Mandoli Jail.

An application is moved by IO HC Pradeep requesting for
interrogation and formal arrest of **accused Balram @ Bollu & accused Jitesh**
Aggarwal, who are stated to be lodged in Mandoli Jail in FIR No.14173/2021
u/s 379/411 IPC PS Nihal Vihar.

It has been submitted by IO that both the above accused persons are in
JC in FIR No.14173/2021 u/s 379/411 IPC PS Nihal Vihar, wherein they have
disclosed their involvement in the present case and prayed for interrogation and
formal arrest of the above accused persons.

Heard. Perused.

Disclosure statements of both the above accused are annexed with the
case diary. Considering the above facts, the application is allowed. IO is granted
permission to interrogate the above accused persons, who are stated to be lodged
in Mandoli Jail.

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate
the above accused persons as per rules. If required after interrogation, IO may

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FIR No.542/2021
PS: Nihal Vihar
State vs. Balram @ Bollu & Anr.
u/s 356/379/34 IPC

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arrest both the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.341/2021
PS: Khyala
State vs. Vinita & Ors.

12.06.2021

Fresh charge sheet filed.

Present: Ld. APP for the State through VC.
ASI Vijay Kumar on behalf of IO/SI Nasib Chauhan in person.
Accused Vinita, Rekha Devi, Mohan Jha, Vikas Jha, Pappu Jha,
Manish Jha, Aakash Kumar and Dhanander Pratap Singh @
Vicky (stated to be in JC).

Be put up before concerned Court on **26.06.2021** for
consideration.


(Aakanksha)
Duty MM-I/West/Delhi/12.06.2021

FIR No.00488/2021
PS: Rajouri Garden
State vs. Sehjad @ Mulla & Anr.
us/ 379/34 IPC

12.06.2021

Present: Ld. APP for the State through VC.
Accused Sehjad @ Mulla S/o Tashlim R/o A-58, Gali No.13,
IG Colony, Nangloi, Delhi, produced through VC from CJ-1,
Tihar Jail and Accused Vikash S/o Raj Prakash R/o House
No.15, Gali No.8, IG Colony, Nangloi, Delhi, produced
through VC from CJ-3, Tihar Jail, Delhi

Both the above accused produced from JC through the mode of video conferencing.

An application seeking one day PC remand of both the accused persons has been moved by the IO. It has been submitted by the IO that the police custody of the accused persons is required for recovery of scooty used in crime and recovery of complainant's mobile phone.

Heard. Perused.

It transpires that both the above accused persons were running in JC in kalandra u/s 41 (1) (d) CrPC dated 10.05.2021, they were formally arrested on 30.05.2021 after obtaining permission to interrogate and arrest them by the order of Ld. Duty MM, West, dated 25.05.2021. Since then both the accused persons were remanded to JC vide order of Ld. Duty MM West dated 31.05.2021. Today, this application has been filed seeking one day PC remand of both the above accused persons on the ground of their disclosure statements. Both the disclosure statements have been perused.

Contd...2/-



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The period of 14 days during which IO could seek PC u/s 167 CrPC is ending tomorrow. On the basis of the disclosure statements ground for one day PC remand is made out. **Both the above accused persons are sent to one day PC remand and they be produced on 13.06.2021 before Ld. Duty MM concerned.**

Accused persons be medically examined before taking them into PC and before producing them on 13.06.2021 before Ld. Duty MM concerned, as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

IN THE COURT OF METROPOLITAN MAGISTRATE (MAHILA
COURT) -02 WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Ms. Sonam Gupta

FIR No. 665/2020
U/s 420/419/468/471 IPC
PS : Rajouri Garden

11.06.2021

Proceedings conducted through CISCO webex meeting URL
(<https://districtcourtdelhi.webex.com/meet/mm03west>) as per Circular
of Hon'ble High Court Of Delhi No. 256/RG/DHC/2021 dated
19.04.2021.

Present:- Ld. APP for the state through CISCO webex.
Ld. Counsel for accused through CISCO webex.

IO/SHO to verify and report on 12.06.2021.

SONAM
GUPTA

Digitally signed
by SONAM
GUPTA
Date: 2021.06.11
18:35:32 +0530

(SONAM GUPTA)

Duty MM, West Dist., THC, Delhi
11.06.2021

12/6/2021.

pr: Ld. APP for the state
Sh. Yash Kumar, Ld. Counsel for accused.

Reply filed by Sh.
However, ^{documents} safety is not sufficient.
Be put up for 14/6/2021.


महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हाजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

DD No.87A
PS: Kirti Nagar
Kalandra u/s 41 (1) (d) CrPC

FIR No.20024/2020
PS: Khyala
State vs. Vakil
u/s 379/411 IPC

12.06.2021

Present: Ld. APP for the State through VC.
IO HC Rajesh Kumar from PS Khyala in FIR No.20024/2020
in person.
IO HC Satbir from PS Kirti Nagar in Kalandra u/s 41 (1) (d)
in person.
Accused Vakil S/o Mithu R/o B-643, Jawahar Camp, Kirti
Nagar, Delhi, produced through VC from Mandoli Jail, Delhi.

**IO HC Satbir has moved an application to dispose off
kalandra.**

IO HC Satbir has submitted that the scooty in question has been
recovered by him from the area of PS Kirti Nagar which was in the
possession of accused and information in this regard has been given in PS
Khyala and prayed to dispose off the kalandra.

At this stage, IO/HC Rajesh Kumar from PS Khyala who is
present before the Court and has moved an application seeking 14 days JC
remand of the accused, who has been formally arrested on 11.06.2021 after
obtaining permission from Ld. Duty MM, West, THC, Delhi vide order
dated 11.06.2021 to interrogate and formally arrest the accused.

Heard. Perused.

It transpires that the accused was running in JC in kalandra u/s
41 (1) (d) CrPC dated 09.06.2021, he was formally arrested on 11.06.2021
after obtaining permission to interrogate and arrest him by the order of Ld.

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Duty MM, West, dated 11.06.2021. Today, an application has been filed by IO HC Rajesh PS Khyala seeking 14 days JC remand of the above accused.

Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, accused Vakil is remanded to JC till **26.06.2021**. Accused be produced before Ld. Duty MM concerned on **26.06.2021**. JC warrants be prepared.

Accordingly, kalandara is disposed of.

Copy of the order be given dasti to both the IOs.

Aakanksha
12/6/21
(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.000588/21
PS: Paschim Vihar West
State vs. Balram @ Balu
u/s 379/411 IPC

12.06.2021

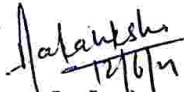
Present: Ld. APP for the State through VC.
PSI Manish Kumar on behalf of IO/HC Deepak in person.
Accused Balram @ Balu S/o Mahender R/o I-141, Gali No.12,
Shivram Park, Nangloi, Delhi, produced after formal arrest from
Mandoli Jail through VC.

Accused Balram @ Balu has been produced through VC after
formal arrest from Mandoli Jail, where he is lodged in connection with FIR
No.14173/2021 u/s 379/411 IPC PS Nihal Vihar.

An application seeking 13 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Accused was formally arrested in the present case on 11.06.2021
after obtaining permission of Ld. MM-08, West, THC, Delhi vide order
dated 09.06.2021 to interrogate and arrest the accused. Grounds for remand
are made out as the allegations are serious in nature and investigation is
continued, custody of accused is warranted for conducting fair
investigation, to prevent him from committing any further offence and to
ensure his presence before the Court. Thus, in the facts and circumstances
of the case, accused Balram @ Balu is remanded to JC till **25.06.2021**.
Accused be produced before Ld. Duty MM concerned on **25.06.2021**. JC
warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.194/2021
PS: Anand Parbat
State vs. Salman @ Sultan
u/s 354-D IPC & Section 12 POCSO Act

12.06.2021

Present: None for the State (VC connection at the end of Ld. APP is not found proper and no communication could be had with Ld. APP despite several calls).

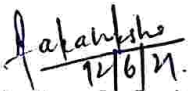
IO SI Sadhna in person alongwith **accused Salman @ Sultan**
S/o Md. Haider R/o F-4/136, Gali No.3, Gulshan Chowk,
Punjabi Basti, Baljeet Nagar, **Also at:-** Ward No.35, Shah Ganj,
Benta Ahila, Darbhanga, Bihar.

Accused Salman @ Sultan has been produced after fresh arrest in the above case.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, custody of accused is warranted for conducting fair investigation, to prevent him from committing any further offence and to ensure his presence before the Court. His MLC was conducted today itself and no fresh external injury was found. Thus, in the facts and circumstances of the case, accused Salman @ Sultan is remanded to JC till **26.06.2021**. **Accused be produced before Ld. Duty MM concerned on 26.06.2021**. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.617/2021
PS: Nihal Vihar
State vs. Pushpa
u/s 33/38 Delhi Excise Act
and Section 77 JJ Act

12.06.2021

Present: Ms. Sarita, Ld. APP for the State present through VC.
Mr. Deepak Jain, Ld. counsel for applicant/accused **Pushpa**
W/o Mukesh R/o RZE-13, Nihal Vihar, Nangloi, Delhi.

This is an application u/s 437 CrPC for grant of bail of accused Pushpa.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, she is in JC since 11.06.2021, she was allegedly found in the possession of 38 quarter bottles of countrymade liquor, the said recovery is planted, the offence is bailable in nature and no offence u/s 77 JJ Act is made out as no juvenile was found on the spot and that he be granted bail.

On the other hand, IO HC Manjeet in his report, has objected to release of accused on bail on the ground that she is the habitual offender, who has been previously also involved in 35 cases and that she might jump bail.

Ld. APP for the State also opposed the bail application on the above ground stating that accused is a habitual offender and IO has specifically mentioned in his report that the children ran away from the spot and that the offence is not bailable.

Heard. Perused.



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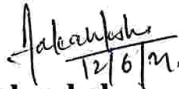
FIR No.617/2021
PS: Nihal Vihar
State vs. Pushpa
u/s 33/38 Delhi Excise Act
and Section 77 JJ Act

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Keeping in view the overall facts & circumstances of the case as well as the fact that accused has been involved in as many as 35 other criminal cases, the offence is also not bailable and that this Court does not deem it fit to release the above accused on bail on the above grounds.

Hence, the bail application is hereby dismissed.

Copy of this order be given dasti.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.85/2021
PS: Paschim Vihar West
State vs. Pradeep Kohli

12.06.2021

Fresh charge sheet filed.

Present: Ld. APP for the State through VC.
IO Inspector Manoj Bhatia in person.
Accused Pradeep Kohli stated to be in JC.

Be put up before concerned Court on **18.06.2021** for
consideration.


(Aakanksha)
Duty MM-I/West/Delhi/12.06.2021

FIR No.409/2021
PS: Khyala
State vs. Mithlesh Kumar
u/s 420/34 IPC

12.06.2021

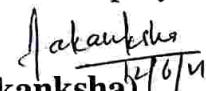
Present: Ld. APP for the State through VC.
HC Rajesh Kumar on behalf of IO/SI Naveen Sandhu in person.
Accused **Mithlesh Kumar** S/o Chhote Prashad R/o Ward
No.15, Govt. Girls Sr. Sec. School, Navi Sarai, Narsali Ganj,
Bihar Saril District Nalanda, District Bihar, produced after
formal arrest through VC from Jail No.14, Mandoli Jail, Delhi.

Accused Mithlesh Kumar has been produced after formal arrest
in the present FIR.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Accused has been formally arrested in the present case on
11.06.2021 after obtaining permission from Ld. Duty MM, West, THC,
Delhi vide order dated 11.06.2021. Grounds for remand are made out as the
allegations are serious in nature and investigation is continued, his custody
is warranted for proper investigation of the case and to ensure his presence
before the Court and to prevent him from influencing the witnesses. In the
facts and circumstances of the case, accused Mithlesh Kumar is remanded
to JC till **26.06.2021**. **Accused be produced before Ld. Duty MM**
concerned on 26.06.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha) 12/6/21

Duty MM-I/West/Delhi/12.06.2021

FIR No.483/2021
PS: Rajouri Garden
State vs. Abhishek Chandra & Anr.
U/s 356/379/511/34 IPC

12.06.2021

Present: Ld. APP for the State through VC.
Accused **Abhishek Chandra** S/o Dineshwar Madol R/o T Hunts
62/160, Shiv Basti, Rama Road, Moti Nagar **and accused**
Deepak Kumar S/o Surender Verma R/o T-Hunts, 345 RPF
Line, Daya Basti, Delhi, produced after fresh arrest.
Mr. S. S. Malik & Mr. Vishnu Kumar, Ld. counsels for accused.
IO HC Baldev Raj in person.

Accused Abhishek Chandra and Deepak Kumar have been
produced after fresh arrest in FIR No.483/2021 u/s 356/379/511/34 IPC.

Fresh vakalatnama without ticket has been filed on behalf of
accused persons.

An application seeking 13 days JC remand of both the accused
persons has been moved by the IO. Heard. Perused.

**At this stage, two separate applications u/s 437 CrPC for
grant of bail to accused Abhishek Chandra and accused Deepak have
been filed by Ld. counsels for the accused who persisted that the same
be decided today itself. Hence, both the above bail applications are
being disposed of via single order.**

IO has also furnished common reply to both the above bail
applications. A soft copy of bail applications together with reply has also
been sent to Ld. APP for the State.

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Ld. Counsel for the applicants/accused persons has submitted that accused persons have been falsely implicated in the present case, accused Deepak is aged about 22 years and accused Abhishek Chandra is aged about 25 years, both the accused persons have clean antecedents, accused persons undertake not to impede the trial of the case or tamper with prosecution witnesses, that by invoking Section 511 IPC the punishment for the alleged offence is reduced to 1½ years of imprisonment and therefore, the offence has now become bailable in view of Part-II to first schedule of CrPC and that both the above accused persons be granted bail.

On the other hand, IO HC Baldev Raj in his report, has submitted that both the above accused persons were arrested on the spot who were attempting to snatch away the mobile phone of complainant and objected to release of the accused on the ground that their addresses have not been verified. However, IO has orally submitted that there are no previous criminal involvement of both the above accused persons.

Ld. APP for the State also submits that the accused persons may not be granted bail in view of non-verification of their addresses.

Heard. Perused.

The contention of Ld. Counsel for the accused that by invoking of Section 511 IPC, the offence has become bailable is incorrect in view of this Court. Section 511 IPC only reduces the quantum of punishment but does not change the nature of the offence to bailable. Moreover, Part-II of

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first Schedule of CrPC is applicable to “offences against other laws” and not to offences punishable under IPC. However, keeping in view the overall facts & circumstances of the case as well as the age of both the accused persons, the fact that none of the above accused persons have any previous criminal record, both the bail applications of the above two accused are allowed.

Accused Abhishek Chandra is admitted to bail on furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount subject to the satisfaction of Ld. Duty MM concerned, subject to verification of his address and subject to conditions that :

1. He shall not threaten or influence the complainant/prosecution witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.

Also, accused Deepak is admitted to bail on furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount subject to the satisfaction of Ld. Duty MM concerned, subject to verification of his address and subject to conditions that :

1. He shall not threaten or influence the complainant/prosecution witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.

Contd...4/-



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4. He shall appear before the court on each and every date of hearing.

Accordingly, all the above applications are disposed of

Copy of the order be given dasti to the IO, Ld. counsel for the accused persons and copy of this order be also sent to Jail Superintendent concerned.

Aakanksha
12/6/21
(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.621/2021
PS: Nihal Vihar
State vs. Manoj @ Jony
u/s 25/54/59 Arms Act

12.06.2021

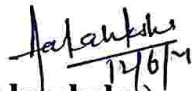
Present: Ld. APP for the State through VC.
IO HC Ramodh Singh in person with accused **Manoj @ Jony**
S/o Hari Ram R/o H. No.RZQ-21, 500 Gaj Gurudwara, Krishna
Property wali Gali, Nihal Vihar, Delhi, produced after fresh
arrest.

Accused Manoj @ Jony has been produced after fresh arrest in
the present FIR.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued, medical examination of accused
was conducted today i.e. 12.06.2021 as per the MLC attached and minor
abrasion on forehead & swelling over nose was found, his custody is
warranted for proper investigation of the case and to ensure his presence
before the Court and to prevent him from influencing the witnesses. **In the
facts and circumstances of the case, accused Manoj @ Jony is
remanded to JC till 26.06.2021.** Accused be produced before Ld. Duty
MM concerned on 26.06.2021. **JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.147/2021
PS: Nihal Vihar
State vs. Sandeep & Anr.
u/s 379/356/411/34 IPC

12.06.2021

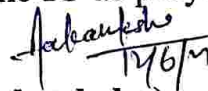
Present: Ld. APP for the State through VC.
IO SI Ankur in person with **accused Sandeep S/o Kamwahwar**
R/o A-3/61, Kunwar Singh Nagar, Nangloi, Delhi and **accused**
Suraj Bhan S/o Ram Singh R/o H. No.493, Ward No.7, Netaji
Nagar, Line Par, Bahadurgarh, Jhajjar, Haryana, produced after
fresh arrest.

Accused Sandeep & Suraj Bhan have been produced after fresh
arrest in the present FIR.

An application seeking 14 days JC remand of the accused
persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued, medical examination of both
accused persons was conducted today i.e. 12.06.2021 as per the MLC
attached and no fresh external injury was found, their custody is warranted
for proper investigation of the case and to ensure their presence before the
Court and to prevent them from influencing the witnesses. **In the facts and**
circumstances of the case, accused Sandeep & Suraj Bhan are
remanded to JC till 26.06.2021. Accused persons be produced before Ld.
Duty MM concerned on 26.06.2021. **JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-I/West/Delhi/12.06.2021

FIR No.621/15
PS: Mundka
State vs. Ramesh Parkash
u/s 420/406/506 IPC

12.06.2021

Present: Ld. APP for the State through VC.
SI Dinesh Singh in person.
Accused **Ramesh Parkash** S/o Mange Ram R/o H. No.944,
V.P.O. Mundka, Delhi, produced through VC from Sanjay
Gandhi Memorial Hospital, Delhi after two days JC remand.
Dr. Chetna present through VC.

Accused Ramesh Parkash has been produced after two days JC
remand in the present FIR.

At this stage, accused as well as IO present through VC from
Sanjay Gandhi Memorial Hospital, Mangolpuri, Delhi, where IO has gone
to conduct VC after producing case diary before this Court and Ct. Sunil on
behalf of IO is present in person before this Court.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

It transpires that accused was arrested on 10.06.2021 and during
his medical examination, he was found to be suffering from several
ailments and was advised medical treatment for two days, upon which vide
order of Ld. Duty MM, West, THC, Delhi dated 10.06.2021, accused was
sent for two days JC in custody of hospital. Today, again doctor has advised
atleast one day medical treatment of accused. In the above facts and
considering the medical condition, accused is directed to be in one day JC
but in custody of hospital under the care and supervision of doctor for one
day.

↓

Contd...2/-

FIR No.621/15
PS: Mundka
State vs. Ramesh Parkash
u/s 420/406/506 IPC

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Concerned DCP 3rd Battalion is directed to depute police personnel at Sanjay Gandhi Memorial Hospital, Mangolpuri, Delhi outside the ward of accused.

In the facts and circumstances of the case, accused Ramesh Parkash is remanded for one day JC custody as stated above. Accused be produced before Ld. Duty MM concerned on 13.06.2021. JC warrants be prepared.

Copy of the order be given dasti to Ct. Sunil.


(Aakanksha) 12/6/21

Duty MM-I/West/Delhi/12.06.2021